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(15)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

O.A. NO. 2522/92

New Delhi this the 18th Day of August, 1994

Hon'ble Shri J.P. Sharma, Member (J)

Hon'ble Shri P.T. Thiruvengadam, Member (A)

Shri Prem Singh Verma,  
S/o Shri H.L. Verma,  
R/o Gali No. 6, Mehroli Road,  
Raj Nagar-I,  
Palam Colony, New Delhi-110 045.      ...      Applicant

(By Advocate : Shri V.P. Sharma)

Vs.

1. Union of India,  
The General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.

2. The DRM,  
Northern Railway Allahabad Dn.  
Allahabad.

3. The Station Superintendent,  
Northern Railway,  
Aligarh, U.P.      ... Respondents

(By Advocate : Shri H.K. GANGWANI)

O R D E R (Oral)

Hon'ble Shri J.P. Sharma, Member (J)

The applicant's counsel, Shri V.P. Sharma, prays that he does not want to press the relief prayed by the applicant in this application. The relief has been opposed by the respondents in their reply but the learned counsel find out certain defects in the relief clause. The ~~same~~ is allowed to <sup>be</sup> withdrawn leaving the parties to bear their own costs, and the application is disposed of. Costs on parties.

P.J.L

Jones

(P.T. Thiruvengadam)  
Member (A)

(J.P. SHARMA)  
Member (J)